

RATIFIED

Minutes of M.No.12/10 held on 23.06.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 12/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 23.06.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:67/28/80-ALC2/2007	Party Name:ANSALDOCALDAIE BOILERS INDIA PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00467/AM08/	RLA File :04/24/040/00238/AM08/	Lic.No/Date:0410091269 28.09.2007	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.			

2	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.			

	Case No.:13/6/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00203/AM09/	RLA File :03/94/040/00831/AM08/	Lic.No/Date:0310450957 21.11.2007	

3	21.11.2007		
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items at S.Nos.1, 3 & 13 may be allowed as per GN-4. 2. Rest of the import items at S.Nos. 2, 4 to12 and 14 may be deleted as per firm's letter dt.11.11.2008. The Regional Authority may take necessary action accordingly.		

4	Case No.:181/2/80-ALC2/2008	Party Name:A-1 FENCE PRODUCTS CO.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00149/AM09/	RLA File :03/94/040/01011/AM08/	Lic.No/Date:0310457509 11.01.2008	Defer Date: 18.08.2009
	Decision : The representative of the M/o Steel informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 04.08.2009.			

5	Case No.:8/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00308/AM09/	RLA File :09/24/040/00471/AM08/	Lic.No/Date:0910032693 22.01.2008	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

6	Case No.:19/10/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00319/AM09/	RLA File :05/24/040/00821/AM08/	Lic.No/Date:0510215301 22.01.2008	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.			

7	Case No.:10/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00310/AM09/	RLA File :09/24/040/00472/AM08/	Lic.No/Date:0910032692 22.01.2008	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

	Case No.:28/10/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
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8	HQ File :01/80/050/00328/AM09/	RLA File :02/24/040/00315/AM08/	Lic.No/Date:0210110050 07.03.2008	Defer Date: 18.08.2009
	Decision : The representative of DHI has handed over the firm's reply to DIPP as the case pertains to them. The Committee asked the representative of DIPP to expedite his comments in case. The case may be re-listed on 18.08.2009.			

9	Case No.:11/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00680/AM09/	RLA File :31/24/040/00367/AM08/	Lic.No/Date:3110033041 11.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(11)/09-TSW(B) dated 23.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	Copy of DHI letter referred to above may be forwarded to RA.			
	The Regional Authority may take necessary action accordingly.			

10	Case No.:51/10/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00351/AM09/	RLA File :03/95/040/01176/AM08/	Lic.No/Date:0310464472 11.03.2008	Defer Date: 18.08.2009
	Decision : The Committee noted that Textile Commissioner has recommended the norms of the authorization subject to the concurrence of DHI being the administrative authority for textile machinery. The representative of DHI informed the Committee that they have to examine the case before any comments. The Committee therefore handed over the case file along with T.C.s comments to DHI for examination and submission of comments. The case may be relisted on 18.08.2009.			

11	Case No.:52/10/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00352/AM09/	RLA File :03/95/040/01186/AM08/	Lic.No/Date:0310464552 11.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(33)/08-TSW(B)/265 dated 11/06/2009 recommending the norms as applied for with gross wastage of 72% ignoring the 20% recovery from the scrap as the imported bars will not reduced to the lower integer from 3 nos. The Committee, deliberated upon the DHI comments and decided to ratify the norms in respect of the subject advance authorization with some modifications as under:-			
	1. Quantity of duty free import item may be allowed as 3071 kg. with net wastage of 58% after 20 % recovery from the scrap.			
	The Regional Authority may take necessary action accordingly.			

12	Case No.:13/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case rejected
	HQ File :01/80/050/00682/AM09/	RLA File :31/24/040/00393/AM08/	Lic.No/Date:3110033083 13.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(11)/09-TSW(B) dated nil informing that they are not able to recommend			

11	the norms as firm's reply dt 06.03.09 does not answer to the quarries. The Committee accordingly, decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.		
	The RLA may take necessary action accordingly.		

13	Case No.:24/10/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00324/AM09/	RLA File :02/24/040/00324/AM08/	Lic.No/Date:0210110531 19.03.2008	Defer Date: 18.08.2009
	Decision : The representative of the firm Shri Pinaki Niyogy, Sr. GM (Manufacturing) accompanied with an executive appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DIPP present in the meeting, advised them to furnish certain information pertaining to calculation and justification for higher wastage of 37% on steel plates . They promised to furnish the same as per advice. The case may be re-listed on 18.08.2009.			

14	Case No.:41/10/80-ALC2/2008	Party Name:KILBURN ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00341/AM09/	RLA File :03/94/040/01309/AM08/	Lic.No/Date:0310465801 19.03.2008	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

15	Case No.:33/10/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case rejected
	HQ File :01/80/050/00333/AM09/	RLA File :04/24/040/00383/AM08/	Lic.No/Date:0410094754 25.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(29)/09-TSW(B dated 23.06.2009 informing that they are not able to recommend the norms as firm's reply dt 28.02.09 is incomplete and sketchy and does not answer to the quarries completely. The Committee accordingly, decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

16	Case No.:10/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00679/AM09/	RLA File :31/24/040/00380/AM08/	Lic.No/Date:3110033266 26.03.2008	
	Decision :The DHI furnished written comments in this case vide their U.O. No. 3(11)/09-TSW(B) dated 23.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to DA			

	Copy of DHI letter referred to above may be forwarded to RA.
	The Regional Authority may take necessary action accordingly.

17	Case No.:14/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00683/AM09/	RLA File :31/24/040/00366/AM08/	Lic.No/Date:3110033283 27.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(11)/09-TSW(B) dated 23.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

18	Case No.:53/10/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00353/AM09/	RLA File :03/95/040/00001/AM09/	Lic.No/Date:0310467224 03.04.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(33)/08-TSW(B)/214 dated 05/05/2009 recommending the norms as applied for with gross wastage of 100% ignoring the 20% recovery form the scrap as the imported bars will not reduced to the lower integer from 3 nos. The Committee, deliberated upon the DHI comments and decided to ratify the norms in respect of the subject advance authorization with some modifications as under:-			
	1. Quantity of duty free import item No.1 may be allowed as 940 kg. with net wastage of 80% after 20 % recovery from the scrap. 2. Quantity of duty free import item No.2 may be allowed as 475 kg. with net wastage of 80% after 20 % recovery from the scrap. 3. Quantity of duty free import item No.3 may be allowed as 480 kg. with net wastage of 80% after 20 % recovery from the scrap. The Regional Authority may take necessary action accordingly.			

19	Case No.:15/18/80-ALC2/2008	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00684/AM09/	RLA File :34/24/040/00010/AM09/	Lic.No/Date:3410021266 29.04.2008	Defer Date: 18.08.2009
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Quantity of import item no. 1 & 2 may be allowed with 2% wastage. 2. Quantity of import item no. 3 may be allowed on net-to-net basis.			

The Regional Authority may take necessary action accordingly.

20	Case No.:20/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00689/AM09/	RLA File :11/24/040/00026/AM08/	Lic.No/Date:1110017656 07.07.2008	Defer Date: 18.08.2009
	Decision : The Committee noted that M/o Steel vide their letter No. 2(11)/2008-TW dt. 15.06.2009 issued D/L to the firm directly. The Committee decided to advise the firm to expedite the information required by MOS otherwise their case will be rejected. The case may be re-listed on 18.08.2009.			

21	Case No.:21/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00690/AM09/	RLA File :11/24/040/00004/AM09/	Lic.No/Date:1110017657 07.07.2008	Defer Date: 18.08.2009
	Decision : The Committee noted that M/o Steel vide their letter No. 2(11)/2008-TW dt. 15.06.2009 issued D/L to the firm directly. The Committee decided to advise the firm to expedite the information required by MOS otherwise their case will be rejected. The case may be re-listed on 18.08.2009.			

22	Case No.:29/18/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case rejected
	HQ File :01/80/050/00698/AM09/	RLA File :03/95/040/00319/AM09/	Lic.No/Date:0310477961 09.07.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:35/18/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00704/AM09/	RLA File :03/94/040/00267/AM09/	Lic.No/Date:0310478037 09.07.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- - Net empty weights of 7.79 MT, 7.79MT, 59.81 MT, 59.81 MT, 28.82 MT, 28.82 MT, 34.67 MT, 34.67 MT, 13.88 MT, 13.88 MT, 98.85 MT, 98.85 MT, 45.32 MT, 45.32 MT, 22.38 MT, 22.38 MT, 35.05 MT, 35.05 MT, 22 MT & 22 MT may be added with the quantities of export products from S.Nos. 1 to 20 respectively. - Word “relevant” may be prefixed with the description of import items at S.Nos.1, 2, 4, 5, 15 to 18, 20, 21, 22, 24, 30, 31, 38, 41 to 44, 48 and 53. - The quantity of import item at S.No.1 may be allowed as 36306 Kgs. inclusive of 12.9% wastage after 1/3rd recovery from scrap. - The quantity of import item at S.No.2 may be allowed as 2769 Kgs. inclusive of 17.6% wastage after 1/3rd recovery from scrap - Weights of 28.19 MT., 2.564 MT, 2.43 MT, 19.12 MT, 19.5 MT, 4.97 MT & 4.4 MT may be added with the quantities of import items at S.No. 3, 19, 28, 29, 32, 33 & 45 respectively and the same may be allowed on net to net basis. - Quantity of import item at S.No.4 may be allowed as 46788 mtrs. (33.4 MT) inclusive of 4% wastage. - Quantity of import item at S.No.5 may be allowed as 174.3 mtrs. (464 Kgs) inclusive of 2% wastage.			

23	7. Quantity of import item at S.No.5 may be allowed as 177.5 mtrs. (707 Kgs.) inclusive of 2% wastage.
	8. Import items at S.Nos. 6 to 11, 23, 25, 35 to 37, 39, 40, 49 to 52 & 54 to 56 may be allowed on net to net basis with accountability clause.
	9. Import items on S.Nos. 12 to 14 may be allowed as 7972 Kgs. each.
	10. The quantity of import item at S.No.15 may be allowed as 47216 Kgs. inclusive of 5% wastage.
	11. The quantity of import item at S.No.16 may be allowed as 39824 Kgs. inclusive of 35% wastage after 1/3 rd recovery from scrap.
	12. The quantity of import item at S.No.17 may be allowed as 66064 Kgs. inclusive of 6.6% wastage after 1/3 rd recovery from scrap.
	13. The quantity of import item at S.No.18 may be allowed as applied for i.e. 2490 Kgs. inclusive of 3.5% wastage.
	14. Quantity of import item at S.No.20 may be allowed as 39336 mtrs. (69.12 MT) inclusive of 4% wastage.
	15. Quantity of import item at S.No.21 may be allowed as 49368 mtrs. (49.8 MT) inclusive of 4% wastage.
	16. Quantity of import item at S.No.22 may be allowed as 285 mtrs. (604 Kgs.) inclusive of 4% wastage.
	17. The quantity of import item at S.No.24 may be allowed as 2394 Kgs. inclusive of 4.5% wastage after 1/3 rd recovery from scrap.
	18. Import items at S.Nos. 26, 27 & 34 may be allowed on net to net basis. Accordingly, their quantities may be reduced as 228 Nos., 42 Nos.& 76 Nos. respectively.
	19. The quantity of import item at S.No.30 may be allowed as 137248 Kgs. inclusive of 5% wastage.
	20. The quantity of import item at S.No.31 may be allowed as 2572 Kgs. inclusive of 4.5% wastage after 1/3 rd recovery from scrap
	21. Quantity of import item at S.No. 38 may be allowed as applied for i.e. 2 mtrs.(61.4 Kgs.).
	22. Quantity of import item at S.No.41 may be allowed as 186394 mtrs. (74.3 MT) inclusive of 2.1% wastage.
	23. The quantity of import item at S.No.42 may be allowed as 6876 Kgs. inclusive of 93% wastage after 1/3 rd recovery from scrap.
	24. Quantity of import item at S.No.43 may be allowed as 354 mtrs. (368 Kgs.) inclusive of 4% wastage.
	25. Quantity of import item at S.No.44 may be allowed as 293 mtrs. (340 Kgs.) inclusive of 3.2% wastage.
	26. Description of import item at S.No.46 may be corrected as "Fiber Plate" and the same may be allowed on net to net basis.
	27. Quantity of import item at S.No.47 may be allowed as 80 Nos. (31.27 MT) on net to net basis.
	28. Quantity of import item at S.No.48 may be allowed as 64119 mtrs. (49.46 MT) inclusive of 4% wastage.
	29. Quantity of import item at S.No.53 may be allowed as 17.2 mtrs. inclusive of 4% wastage.
	30. Quantity of import items at S.No. 57 & 58 may be allowed as applied for i.e. 1500 Kgs. each.
	31. Import of components may be allowed with accountability clause.
	Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.
	The Regional Authority may take necessary action accordingly.

24	Case No.:71/18/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00740/AM09/	RLA File :05/24/040/00215/AM09/	Lic.No/Date:0510223933 16.07.2008	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

25	Case No.:83/18/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00752/AM09/	RLA File :07/24/040/00129/AM09/	Lic.No/Date:0710058627 21.07.2008	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore,			

Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.

26	Case No.:21/5/80-ALC2/2009	Party Name:SURAJ INDUSTRIES	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00029/AM10/	RLA File :30/24/040/00017/AM09/	Lic.No/Date:3010057230 23.07.2008	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.			

27	Case No.:3/25/80-ALC2/2008	Party Name:E.S.LIGHTING TECHNOLOGIES PVT LTD	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/01012/AM09/	RLA File :05/24/040/00340/AM09/	Lic.No/Date:0510226700 02.09.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(79)/08/217 dated 05.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

28	Case No.:4/25/80-ALC2/2008	Party Name:SONA OKEGAWA PRECISION FORGINGS LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01013/AM09/	RLA File :05/24/040/00230/AM09/	Lic.No/Date:0510226701 02.09.2008	Defer Date: 18.08.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 18.08.2009.			

29	Case No.:18/25/80-ALC2/2008	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case rejected
	HQ File :01/80/050/01027/AM09/	RLA File :31/24/040/00150/AM09/	Lic.No/Date:3110035295 05.09.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

30	Case No.:25/25/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01034/AM09/	RLA File :31/24/040/00143/AM09/	Lic.No/Date:3110035317 09.09.2008	Defer Date: 18.08.2009

Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 18.08.2009.

31	Case No.:26/25/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case rejected
	HQ File :01/80/050/01035/AM09/	RLA File :04/24/040/00145/AM09/	Lic.No/Date:0410098434 09.09.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			
32	Case No.:27/25/80-ALC2/2008	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/01036/AM09/	RLA File :34/24/040/00077/AM09/	Lic.No/Date:3410022267 09.09.2008	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item no. 1 & 2 may be allowed with 2% wastage. 2. Quantity of import item no. 3 may be allowed on net-to-net basis. The Regional Authority may take necessary action accordingly.			
33	Case No.:11/26/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01047/AM09/	RLA File :05/24/040/00364/AM09/	Lic.No/Date:0510227284 11.09.2008	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 18.08.2009.			
34	Case No.:13/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01049/AM09/	RLA File :05/24/040/00381/AM09/	Lic.No/Date:0510227332 11.09.2008	Defer Date: 18.08.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 18.08.2009.			

35	Case No.:15/26/80-ALC2/2008	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/01051/AM09/	RLA File :31/21/040/00210/AM09/	Lic.No/Date:3110035367 11.09.2008	
	Decision : The representative of DIPP present in the meeting informed that firm vide their letter dt. 22.04.2009 informed that they had obtained export authorization No. 3150000373 dt. 15.04.2009 for the said export product. The firm has also forwarded a copy of the said export authorization. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product based on the recommendation of DIPP. The Regional Authority may take necessary action accordingly.			

36	Case No.:20/26/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01056/AM09/	RLA File :05/24/040/00389/AM09/	Lic.No/Date:0510227382 12.09.2008	Defer Date: 18.08.2009
	Decision : The representative of DHI informed that the item pertains to them as per Allocation of Business Rules. Therefore Committee decided that DC(MSME) may give the firm's reply to DGFT so that the case file alongwith firm's reply can be forwarded to DHI for examination and submission of comments. The case may be re-listed on 18.08.2009.			

37	Case No.:22/26/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01058/AM09/	RLA File :05/24/040/00390/AM09/	Lic.No/Date:0510227404 12.09.2008	Defer Date: 18.08.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 18.08.2009.			

38	Case No.:35/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01071/AM09/	RLA File :03/95/040/00494/AM09/	Lic.No/Date:0310486492 16.09.2008	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

39	Case No.:36/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01072/AM09/	RLA File :03/95/040/00537/AM09/	Lic.No/Date:0310486504 16.09.2008	Defer Date: 18.08.2009
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.			

40	Case No.:44/26/80-ALC2/2008	Party Name:GAZEBO INDUSTRIES LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01080/AM09/	RLA File :03/94/040/00565/AM09/	Lic.No/Date:0310486788 17.09.2008	Defer Date: 18.08.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 18.08.2009.			

41	Case No.:45/26/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01081/AM09/	RLA File :04/24/040/00113/AM09/	Lic.No/Date:0410098647 17.09.2008	Defer Date: 18.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- 1. As per firm's application item of export is steam generator while the description of export product has changed to "piping component" in the enclosure. The firm may give specific item of export under to "Piping component", their quantity and weight separately. 2. Information in respect of Sl.No.5,9 & 11 of the Standard Deficiency Format for each export product separately. 3. Input weight of each casting/forging and corresponding finished weight separately. 4. Quantity of pipe fittings may be given separately.			

42	Case No.:26/5/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00034/AM10/	RLA File :07/21/040/00520/AM09/	Lic.No/Date:0710060152 26.09.2008	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.			

43	Case No.:3/34/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01245/AM09/	RLA File :09/24/040/00292/AM09/	Lic.No/Date:0910035792 30.10.2008	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.			

44	Case No.:6/34/80-ALC2/2008	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01248/AM09/	RLA File :04/24/040/00176/AM09/	Lic.No/Date:0410099633 31.10.2008	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.			

45	Case No.:13/34/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01255/AM09/	RLA File :03/95/040/00666/AM09/	Lic.No/Date:0310492676 03.11.2008	Defer Date: 18.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

46	Case No.:15/34/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01257/AM09/	RLA File :03/94/040/00757/AM09/	Lic.No/Date:0310492847 04.11.2008	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.			

47	Case No.:18/34/80-ALC2/2008	Party Name:FABLINK ENGINEERING PVT. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/01260/AM09/	RLA File :05/24/040/00498/AM09/	Lic.No/Date:0510230371 05.11.2008	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Weight of export product may be mentioned as 49266kg. 2. Quantity of import item may be allowed as 21700kg. inclusive of 5% wastage. The Regional Authority may take necessary action accordingly.			

48	Case No.:19/34/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case rejected
	HQ File :01/80/050/01261/AM09/	RLA File :04/24/040/00194/AM09/	Lic.No/Date:0410099766 05.11.2008	
	Decision : The Committee noted that firm vide its letter dt. 04.05.2009 sought time for submission of required information upto 31.05.2009 which was already over. The Committee decided to reject the case on the ground that the firm did not furnish any complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

49	Case No.:20/34/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case rejected
	HQ File :01/80/050/01262/AM09/	RLA File :04/24/040/00195/AM09/	Lic.No/Date:0410099767 05.11.2008	
	Decision : The Committee noted that firm vide its letter dt. 04.05.2009 sought time for submission of required information upto 31.05.2009 which was already over. The Committee decided to reject the case on the ground that the firm did not furnish any complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

50	Case No.:24/34/80-ALC2/2008	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01266/AM09/	RLA File :03/94/040/00761/AM09/	Lic.No/Date:0310493107 05.11.2008	Defer Date: 18.08.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

51	Case No.:26/34/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case closed
	HQ File :01/80/050/01268/AM09/	RLA File :03/94/040/00744/AM09/	Lic.No/Date:0310493271 07.11.2008	
	Decision : The Committee noted that firm vide its letter dt. 20.04.2009 informed that they had surrendered the authorization. The committee accordingly decided to inform the position to RA and close the case on the part of NC. The Regional Authority may take not of the NC decision for information.			

52	Case No.:37/34/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01279/AM09/	RLA File :03/95/040/00698/AM09/	Lic.No/Date:0310493987 12.11.2008	Defer Date: 18.08.2009
	Decision : The Committee observed that the comments called for from RA are still awaited despite of reminder. The Committee, therefore, decided to remind RA through a D.O. letter from Member Secretary for expediting their comments. The case may be re-listed on 18.08.2009.			

53	Case No.:40/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00048/AM10/	RLA File :03/94/040/00825/AM09/	Lic.No/Date:0310496821 08.12.2008	Defer Date: 18.08.2009

Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.

54	Case No.:16/5/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00024/AM10/	RLA File :09/70/040/00167/AM09/	Lic.No/Date:0910036290 12.12.2008	Defer Date: 18.08.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 18.08.2009.			

55	Case No.:17/5/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00025/AM10/	RLA File :09/70/040/00168/AM09/	Lic.No/Date:0910036289 12.12.2008	Defer Date: 18.08.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 18.08.2009.			

56	Case No.:11/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00019/AM10/	RLA File :03/94/040/00297/AM09/	Lic.No/Date:0310499716 24.12.2008	Defer Date: 18.08.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 18.08.2009.			

57	Case No.:5/42/80-ALC2/2008	Party Name:ACE DESIGNERS LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case closed
	HQ File :01/80/050/01629/AM09/	RLA File :07/24/040/00528/AM09/	Lic.No/Date:0710062050 26.12.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

58	Case No.:6/42/80-ALC2/2008	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01630/AM09/	RLA File :07/24/040/00531/AM09/	Lic.No/Date:0710062052	Defer Date: 18.08.2009

58			26.12.2008	
Decision : The committee noted that firm has furnished the desired information w.r.t. the DL issued to the firm based on DHI comments. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 18.08.2009.				

59	Case No.:1/42/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01625/AM09/	RLA File :05/24/040/00635/AM09/	Lic.No/Date:0510233403 29.12.2008	Defer Date: 18.08.2009
	Decision : The representative of DHI informed the Committee that they have not received the firm's application. The Committee therefore handed-over the application to the technical authority for examination and submission of comments. The case may be re-listed on 18.08.2009.			

60	Case No.:12/42/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01636/AM09/	RLA File :31/24/040/00243/AM09/	Lic.No/Date:3110036661 29.12.2008	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

61	Case No.:2/42/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/01626/AM09/	RLA File :05/24/040/00630/AM09/	Lic.No/Date:0510233406 29.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 16.5 MT may be specified with the quantity of export product. 2. Quantity of import item at S.No. 1 may be allowed as 1 No. However, the duty free weight of this item may be restricted to 1706 Kgs. inclusive of 48% wastage after 20% recovery. 3. Quantity of import item at S.No. 2 may be allowed as 1 No. However, the duty free weight of this item may be restricted to 1872 Kgs. inclusive of 38.5% wastage after 20% recovery. 4. Weight of 36 Kgs. may be specified with the quantity of import item at S.No.3 and the same may be allowed as applied for. 5. Word "Relevant" may be prefixed with the description of import item at S.No 4 and quantity of this item may be allowed as 496 Kgs. inclusive of 42.5% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

	Case No.:3/42/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01627/AM09/	RLA File :05/24/040/00634/AM09/	Lic.No/Date:0510233408	Defer Date: 18.08.2009

Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information in their all such cases. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in person along with full facts and sample of the export products. A copy of DHI letter No. 3(25)/09-TSW(B) dt. 19.06.2009 may also be forwarded to the firm. Personal Hearing will be for all the four cases listed in DHI letter. The case may be re-listed on 18.08.2009.

Case No.:22/42/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
HQ File :01/80/050/01646/AM09/	RLA File :03/94/040/00887/AM09/	Lic.No/Date:0310500863 01.01.2009	

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of export products may be specified as under:-

Export Product Sl. No.	Net Export Wt. (Kgs)	Export Product Sl. No.	Net Export Wt. (Kgs)	Export Product Sl. No.	Net Export Wt. (Kgs)
1	605	28	787	55	11678
2	1202	29	9120	56	19713
3	1123	30	926	57	8181
4	1173	31	1114	58	5574
5	1180	32	2306	59	7945
6	3548	33	2481	60	11918
7	3854	34	1266	61	150
8	4788	35	1503	62	5706
9	2019	36	1591	63	3804
10	404	37	17988	64	7631
11	562	38	1842	65	5167
12	580	39	1897	66	3604
13	7180	40	4470	67	8354
14	1795	41	4720	68	7474
15	2298	42	2511	69	5438
16	2158	43	14562	70	5488
17	1632	44	83100	71	337
18	2914	45	49487	72	370
19	1943	46	33705	73	380
20	1900	47	31008	74	3287
21	795	48	2808	75	3818
22	759	49	2865	76	1909
23	795	50	6504	77	3036
24	1429	51	8182	79	733
25	1527	52	752	80	733
26	1527	53	13584		
27	788	54	9308		

- Word "relevant" may be prefixed with the description of import items at S.No. 1 to 4, 13, 16, and 32.
- Quantity of import item at Sl No. 1 may be allowed as 1.01 Kgs./Kg. content in the export product.
- Quantity of import item at Sl No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product
- Quantities of import items at S.No. 3 & 4 may be allowed 1.05 Kgs./Kg. content in the export product

6. Quantities of rest of the import items from SI .Nos. 5 to 51 may be allowed on net to net basis.
7. Import of components may allowed with accountability clause

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

64	Case No.:48/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00056/AM10/	RLA File :03/94/040/00823/AM09/	Lic.No/Date:0310500853 01.01.2009	Defer Date: 18.08.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 18.08.2009.			

65	Case No.:23/42/80-ALC2/2008	Party Name:VEELINE MEDIA LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01647/AM09/	RLA File :02/24/040/00238/AM09/	Lic.No/Date:0210121774 02.01.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

66	Case No.:24/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00032/AM10/	RLA File :04/24/040/00222/AM09/	Lic.No/Date:0410101397 02.01.2009	Defer Date: 18.08.2009
	Decision : The committee noted that DL already issued to the firm based on the DHI comments and firm's reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

67	Case No.:28/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case closed
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.			

The Regional Authority may take not of the NC decision for information.

68	Case No.:29/42/80-ALC2/2008	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01653/AM09/	RLA File :31/24/040/00248/AM09/	Lic.No/Date:3110036856 02.01.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

69	Case No.:37/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00045/AM10/	RLA File :03/94/040/00881/AM09/	Lic.No/Date:0310501215 05.01.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

70	Case No.:49/5/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00057/AM10/	RLA File :03/94/040/00923/AM09/	Lic.No/Date:0310501152 05.01.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

71	Case No.:36/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case closed
	HQ File :01/80/050/01660/AM09/	RLA File :31/24/040/00274/AM09/	Lic.No/Date:3110036910 06.01.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

	Case No.:41/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00049/AM10/	RLA File :03/94/040/00898/AM09/	Lic.No/Date:0310501733 07.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to			

72	ratify the norms in respect of the subject advance authorization with following modifications:-		
	1. Net empty weight of 125 MT may be added with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import items at S.Nos.1 & 5. 3. The quantity of import item at S.No.1 may be allowed as 117873 Kgs. inclusive of 7.6% wastage after 1/3rd recovery from scrap. 4. Quantities of import items at S.Nos. 2, 3 & 4 may be allowed as applied for i.e. 2185.4 Kgs. each. 5. Weight of 254 Kgs. may be added with the quantity of import item at S.No.5 and the quantity of the import item may be allowed as applied for. The Regional Authority may take necessary action accordingly.		

73	Case No.:43/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00051/AM10/	RLA File :03/94/040/00897/AM09/	Lic.No/Date:0310502444 13.01.2009	Defer Date: 18.08.2009
Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.				

74	Case No.:44/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00052/AM10/	RLA File :03/94/040/00925/AM09/	Lic.No/Date:0310502304 13.01.2009	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 27 MT may be specified with the quantity of export product at S.No.1. 2. Word “relevant” may be prefixed with the description of import items from S.Nos.1 to 3, 7, 8 & 11. 3. Quantity of import item at S.No.1 may be allowed as 22.137 MT inclusive of 2% wastage. 4. Quantity of import item at S.No. 2 may be allowed as 12.145 MT inclusive of 3% wastage. 5. Words “SA516 Gr. B” may be suffixed with the description of import item at S.No.3. 6. Quantity of import item at S.No.3 may be allowed as applied for i.e. 3.119 MT inclusive of 5% wastage. 7. Words “7.5 KW / 4 Pole” may be suffixed with the description of import item at S.No.5. 8. Import items from S.Nos. 4 to 6 & 10 may be allowed on net to net basis. 9. Words “1.5” to 4”, SA-106 Gr.B” may be suffixed with the description of import item at S.No.7 and its quantity may be allowed as 0.092 MT inclusive of 2% wastage. 10. Quantity of import item at S.No.8 may be allowed as 0.353 MT inclusive of 2% wastage. 11. Weight of 185 Kgs. may be added with the quantity of import item at S.No. 9 and the same may be allowed on net to net basis. 12. Quantity of import item at S.No.11 may be allowed as 4.307 MT inclusive of 2% wastage. 13. Import items at S.Nos. 12 & 13 may be allowed within 2 % of FOB value of exports.. 14. Quantity of import item at S.No.14 may be allowed as 0.333 MT. 15. Import of components may be allowed with accountability clause Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

Case No.:45/5/80-ALC2/2009	Partv Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2009	Status:Case approved
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75			23.06.2009	
	HQ File :01/80/050/00053/AM10/	RLA File :03/94/040/00912/AM09/	Lic.No/Date:0310502300 13.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 31.5 MT, 81 MT & 111.5 MT may be specified with the quantity of export products at S.No.1, 2 & 3 respectively. 2. Word “relevant” may be prefixed with the description of import items from S.Nos.1 to 3, 7, 8 & 11. 3. Quantity of import item at S.No.1 may be allowed as 57.452 MT (3491 Nos.) inclusive of 2% wastage. 4. Quantity of import item at S.No. 2 may be allowed as 23.95 MT inclusive of 3% wastage. 5. Quantity of import item at S.No.3 may be allowed as applied for i.e. 27.731 MT inclusive of 5% wastage. 6. Words “15 KW / 4 Pole” may be suffixed with the description of import item at S.No.5. 7. Import items from S.Nos. 4 to 6 & 10 may be allowed on net to net basis. 8. Words “1.5” to 10”, SA-106 Gr.B” may be suffixed with the description of import item at S.No.7 and its quantity may be allowed as 0.762 MT inclusive of 2% wastage. 9. Quantity of import item at S.No.8 may be allowed as 4.502 MT inclusive of 2% wastage. 10. Weight of 1672 Kgs. may be added with the quantity of import item at S.No. 9 and the same may be allowed on net to net basis. 11. Quantity of import item at S.No.11 may be allowed as 17.98 MT inclusive of 2% wastage. 12. Import items at S.Nos. 12 & 13 may be allowed within 2% of fob value of exports. 13. Quantity of import item at S.No.14 may be allowed as 1.378 MT. 14. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

76	Case No.:20/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00028/AM10/	RLA File :03/94/040/00933/AM09/	Lic.No/Date:0310503032 19.01.2009	Defer Date: 18.08.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm’s reply to the technical authority for examination and submission of comments. The case may be re-listed on 18.08.2009.			

77	Case No.:38/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00046/AM10/	RLA File :03/94/040/00941/AM09/	Lic.No/Date:0310503031 19.01.2009	Defer Date: 18.08.2009
	Decision : The representative of the DIPP informed the Committee that they had received the firm’s reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.			

78	Case No.:23/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00031/AM10/	RLA File :04/24/040/00232/AM09/	Lic.No/Date:0410101778 22.01.2009	Defer Date: 18.08.2009
	Decision : The committee noted that DL already issued to the firm based on the DHI comments and firm's reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

79	Case No.:25/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00033/AM10/	RLA File :04/24/040/00236/AM09/	Lic.No/Date:0410101783 22.01.2009	Defer Date: 18.08.2009
	Decision : The committee noted that DL already issued to the firm based on the DHI comments and firm's reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

80	Case No.:50/5/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00058/AM10/	RLA File :03/94/040/00971/AM09/	Lic.No/Date:0310504031 28.01.2009	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.			

81	Case No.:42/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00050/AM10/	RLA File :03/94/040/00963/AM09/	Lic.No/Date:0310505607 04.02.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 11.755 MT & 3.945 MT may be added with the quantities of export products at s.Nos. 1 & 2 respectively. 2. Word "relevant" may be prefixed with the description of import items at S.Nos.1, 2, 5 & 6. 3. The quantity of import item at S.No.1 may be allowed as 7022 Kgs. inclusive of 5.7% wastage after 1/3rd recovery from scrap. 4. The quantity of import item at S.No.2 may be allowed as 1161 Kgs. inclusive of 44% wastage after 1/3rd recovery from scrap. 5. Weights of 1771 Kgs. & 1689 Kgs. may be added with the quantities of import items at the S.No.3 & 4 respectively and same may be allowed on net to net basis. 6. Quantity of import item at S.No.5 may be allowed as 861.4 Mtrs. (1063 Kgs.) inclusive of a wastage of 2%. 7. Quantity of import item at S.No.6 may be allowed as 1.7 Mtrs. (4.3 Kgs.) inclusive of a wastage of 2%. 8. Quantities of import items at S.Nos. 7, 8 & 9 may be allowed 183 Kgs. each. 9. Quantities of import items at S.Nos. 10, 11 & 13 may be allowed as applied for. 10. Quantity of import item at S.No. 12 may be allowed 567 Kgs.			

11. Import of components may be allowed with accountability clause.			
Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			
The Regional Authority may take necessary action accordingly.			

82	Case No.:12/5/80-ALC2/2009	Party Name:AYTIDA TOOLS PVT.LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00020/AM10/	RLA File :03/94/040/00984/AM09/	Lic.No/Date:0310506554 10.02.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

83	Case No.:15/5/80-ALC2/2009	Party Name:PLAZMA TECHNOLOGIES PVT.LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00023/AM10/	RLA File :31/21/040/00376/AM09/	Lic.No/Date:3110037364 17.02.2009	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

84	Case No.:1/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01799/AM09/	RLA File :04/24/040/00263/AM09/	Lic.No/Date:0410102464 19.02.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

85	Case No.:3/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01801/AM09/	RLA File :04/24/040/00260/AM09/	Lic.No/Date:0410102466 19.02.2009	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply on 22/06/2009 and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.			

	Case No.:7/50/80-ALC2/2008	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01801/AM09/	RLA File :04/24/040/00260/AM09/	Lic.No/Date:0410102466 19.02.2009	Defer Date: 18.08.2009

86	HQ File :01/80/050/01805/AM09/	RLA File :31/21/040/00356/AM09/	Lic.No/Date:3110037423 20.02.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that the product appears to be covered under SCOMET items. A copy of authorization called for from RA & firm is yet to be received despite reminder. The Committee, therefore, decided to remind the RA and direct the firm to expedite the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

87	Case No.:8/50/80-ALC2/2008	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01806/AM09/	RLA File :05/24/040/00730/AM09/	Lic.No/Date:0510236942 23.02.2009	Defer Date: 18.08.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received firm's application. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 18.08.2009.			

88	Case No.:10/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01808/AM09/	RLA File :07/24/040/00601/AM09/	Lic.No/Date:0710063214 24.02.2009	Defer Date: 18.08.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- 1. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise.			

89	Case No.:12/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01810/AM09/	RLA File :07/24/040/00630/AM09/	Lic.No/Date:0710063217 24.02.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

90	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date: 18.08.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.08.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 18.08.2009.			

91	Case No.:15/50/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01813/AM09/	RLA File :03/95/040/00877/AM09/	Lic.No/Date:0310508901 24.02.2009	Defer Date: 18.08.2009
	Decision : The Committee noted that Textile Commissioner has recommended the norms of the authorization subject to the concurrence of DHI being the administrative authority for textile machinery. The representative of DHI informed the Committee that they have to examine the case before any comments. The Committee therefore handed over the case file along with T.C.s comments to DHI for examination and submission of comments. The case may be relisted on 18.08.2009.			

92	Case No.:16/50/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01814/AM09/	RLA File :31/24/040/00315/AM09/	Lic.No/Date:3110037452 24.02.2009	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.			

93	Case No.:19/50/80-ALC2/2008	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01817/AM09/	RLA File :02/24/040/00271/AM09/	Lic.No/Date:0210123670 25.02.2009	Defer Date: 18.08.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.08.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 18.08.2009.			

94	Case No.:22/50/80-ALC2/2008	Party Name:WPIL LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/01820/AM09/	RLA File :02/24/040/00274/AM09/	Lic.No/Date:0210123758 27.02.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

95	Case No.:24/50/80-ALC2/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case closed
	HQ File :01/80/050/01822/AM09/	RLA File :03/94/040/01028/AM09/	Lic.No/Date:0310509724 27.02.2009	
	Decision : The Committee noted that firm vide its letter dt. 18.05.2009 informed that they had surrendered the authorization. The committee accordingly decided to inform the position to RA and close the case on the part of NC. The Regional Authority may take not of the NC decision for information.			

96	Case No.:25/50/80-ALC2/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/01823/AM09/	RLA File :03/94/040/01046/AM09/	Lic.No/Date:0310509734 27.02.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item at Sl.no. 2 may be allowed with 5% wastage. 2. Quantity of rest of the import items may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

97	Case No.:14/5/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00022/AM10/	RLA File :07/24/040/00644/AM09/	Lic.No/Date:0710063398 03.03.2009	Defer Date: 18.08.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- 1. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise.			

98	Case No.:39/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00047/AM10/	RLA File :11/24/040/00079/AM09/	Lic.No/Date:1110019793 06.03.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 130 MT & 30 MT may be specified with the quantity of export products at S.No.1 & 2 respectively. 2. Word “relevant” may be prefixed with the description of import items from S.Nos.1 to 3, 7 & 9. 3. Quantity of import item at S.No.1 may be allowed as 15.544 MT inclusive of 1% wastage. 4. Quantity of import item at S.No. 2 may be allowed as 14.832 MT inclusive of 3% wastage. 5. Quantity of import item at S.No.3 may be allowed as applied for i.e. 9.03 MT inclusive of 5% wastage. 6. Import items from S.Nos. 4 to 6 & 8 may be allowed on net to net basis. 7. Quantity of import item at S.No.7 may be allowed as 67.32 MT inclusive of 2% wastage. 8. Quantity of import item at S.No.9 may be allowed as 13.26 MT inclusive of 2% wastage 9. Import of components may be allowed with accountability clause.			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

99	Case No.:27/5/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00035/AM10/	RLA File :07/24/040/00645/AM09/	Lic.No/Date:0710063497 11.03.2009	
	Decision : The representative of the DIPP present in the meeting informed the Committee that the subject Advance Authorization may be ratified as under on repeat basis as per AA No. 0710052719 dated 03.08.2007 approved in NC meeting No.45/09 dated 03.02.2009. The Committee, decided to ratify the norms in respect of the subject advance authorization in accordance with DIPP recommendation as under:- 1. Net weight of export products at S.Nos. 1 & 2 may be specified as 107.7 Kgs. & 20.68 respectively. 2. Quantity of import item may be allowed as 1937.25 Kgs. inclusive of 1409% wastage after taking 5% recovery from scrap. The Regional Authority may take necessary action accordingly.			

100	Case No.:28/5/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00036/AM10/	RLA File :07/24/040/00658/AM09/	Lic.No/Date:0710063658 17.03.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

101	Case No.:1/5/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00009/AM10/	RLA File :02/24/040/00005/AM10/	Lic.No/Date:0210125626 17.04.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.			

102	Case No.:2/5/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00010/AM10/	RLA File :03/95/040/01051/AM09/	Lic.No/Date:0310516094 17.04.2009	

102	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION C-1995 for Engineering Product. The Regional Authority may take necessary action accordingly.		
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103	Case No.:4/5/80-ALC2/2009	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00012/AM10/	RLA File :06/24/040/00002/AM10/	Lic.No/Date:0610015395 17.04.2009	Defer Date: 18.08.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- 1. Name and quantity of each sanitary/bathroom fitting in Nos. 2. Information in respect of item at Sl.No 3,4,5 & 11 of Standard Deficiency Format export product-wise. 3. Use of import item at Sl.No.2 as export products are Chromium plated			

104	Case No.:5/5/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00013/AM10/	RLA File :31/24/040/00013/AM10/	Lic.No/Date:3110038142 17.04.2009	Defer Date: 18.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- 1. Specification of item of export with numbers and weight of each type. 2. Inputs for each export product separately. 3. Samples of export product. 4. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise. 5. Drawings in English.			

105	Case No.:7/5/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00015/AM10/	RLA File :31/24/040/00014/AM10/	Lic.No/Date:3110038151 17.04.2009	Defer Date: 18.08.2009
	Decision :The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.			

	Case No.:33/5/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00041/AM10/	RLA File :03/25/040/00051/AM10/	Lic.No/Date:0310016030 17.04.2009	Defer Date: 18.08.2009

106	HQ File :01/80/050/00041/AM10/	RLA File :03/95/040/00951/AM09/	Lic.No/Date:0310516930 24.04.2009	Deter Date: 18.08.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- 1. Information in respect of Items at S.Nos. 4, 5 & 11 of Standard Deficiency Format. 2. Export products fall under SCOMET List (Sl. No.3D001) requiring export licence.			

107	Case No.:34/5/80-ALC2/2009	Party Name:MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00042/AM10/	RLA File :04/24/040/00313/AM09/	Lic.No/Date:0410104216 24.04.2009	Defer Date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's application and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.			

108	Case No.:35/5/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00043/AM10/	RLA File :03/95/040/01050/AM09/	Lic.No/Date:0310517241 24.04.2009	Defer Date: 18.08.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- 1. Information in respect of Items at S.Nos. 5, 11 & 13 of Standard Deficiency Format. 2. To clarify as to why the export product is not covered under SCOMET List (Sl. No. 3D001).			

109	Case No.:52/5/80-ALC2/2009	Party Name:ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case approved
	HQ File :01/80/050/00060/AM10/	RLA File :31/24/040/00015/AM10/	Lic.No/Date:3110038245 28.04.2009	
	Decision : The representative of the DIPP present in the meeting informed the Committee that the subject Advance Authorization may be ratified as under on repeat basis as per AA No. 3110036828 dated 01.01.09 approved in NC meeting No.49/09 dated 03.03.2009. The Committee, decided to ratify the norms in respect of the subject advance authorization in accordance with DIPP recommendation as under:- i) Quantities of export product may also be specified as 3 Nos. ii) Quantity of import may be allowed as 1338.9 Kgs inclusive of 49.5 % wastage after taking 20 % recovery. The Regional Authority may take necessary action accordingly.			

	Case No.:53/5/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
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110	HQ File :01/80/050/00061/AM10/	RLA File :31/21/040/00021/AM10/	Lic.No/Date:3110038260 28.04.2009	Defer Date: 18.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- 1. Specific item of export. 2. Information in respect of Sl.No.3,8 & 9 of the Standard Deficiency Format. 3. Use of each item of import. 4. Information in respect of Sl.No.11 of the Standard Deficiency Format for item no. 2 of import.			

111	Case No.:56/5/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00064/AM10/	RLA File :05/24/040/00041/AM10/	Lic.No/Date:0510240558 29.04.2009	Defer Date: 18.08.2009
Decision : The Committee observed that the firm has furnished incomplete reply in all other similar cases. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in person along with full facts and sample of the export products. A copy of DHI letter No. 3(25)/09-TSW(B) dt. 19.06.2009 may also be forwarded to the firm. Personal Hearing will be for all the four cases listed in DHI letter. The case may be re-listed on 18.08.2009.				

112	Case No.:57/5/80-ALC2/2009	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00065/AM10/	RLA File :31/24/040/00320/AM09/	Lic.No/Date:3110038290 30.04.2009	Defer Date: 18.08.2009
Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 18.08.2009.				

113	Case No.:58/5/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00066/AM10/	RLA File :07/24/040/00021/AM10/	Lic.No/Date:0710064445 30.04.2009	Defer Date: 18.08.2009
Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.				

114	Case No.:59/5/80-ALC2/2009	Party Name:VA TECH WABAG LIMITED	Meet No/Date:12/80-ALC2/2009 23.06.2009	Status:Case deferred
	HQ File :01/80/050/00067/AM10/	RLA File :04/24/040/00020/AM10/	Lic.No/Date:0410104336 30.04.2009	Defer Date: 18.08.2009
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.				

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S.No.6

Case No.A-156	M/s. BHEL, Ranipet	HQ F.No.01/80/162/555/AM08/DES-I/	Lic.No. & Date
Meeting No. 12/10		RLA F.No.04/24/0010/AM08	0410090198
Date: 23.06.2009		Ratification of Norms	Dt.04.07.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The representative of DHI informed the Committee that the firm's application and other relevant papers are readily not available in their department. The Committee therefore handed-over the case file to the technical authority with the urge to finalise their comments without further delay. The case may be re-listed on 18.08.2009.

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S.No.46

Case No. A/R. 42	M/s. Kilburn Engg. Ltd; Mumbai	HQ F.No.01/80/50/541/ AM08/DES.I	
Meeting No. 12/10		RA.F.No.03/94/40/772/AM08	Lic.No.03104478478
Date: 23.06.2009		Ratification of norms.	Date 25.10.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.

S.No.47

Case No. A/R. 43	M/s. Alstom Power System Hydro; India Mumbai	HQ F.No.01/80/50/1285/ AM07/DES.I	
Meeting No. 12/10		RA.F.No.03/94/40/1185/AM07	Lic.No.0310417512
Date: 23.06.2009		Revision of norms.	Date 25.01.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.

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S.No.48

Case No. A/R. 44	M/s. Alstom Power System Hydro; Mumbai	HQ F.No.01/80/162/00200/AM08/DES.I	
Meeting No. 12/10		RA.F.No.03/94/40/0032/AM08	Lic.No.0310426534
Date: 23.06.2009		Revision of norms.	Date 12.04.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.

S.No.49

Case No. A/R. 45	M/s. Saraswati Industrial Syndicate Ltd.	HQ F.No.01/81/50/344/AM08/DES.I	
Meeting No. 12/10		RA.F.No.05/24/40/539/AM08	Lic.No.0510210113
Date: 23.06.2009		Ratification of norms.	Date 05.10.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.

therefore, decided to defer the consideration and to re-list the case on 18.08.2009.

S.No.50

Case No. A/R. 47	M/s. Boysen India, Noida	HQ F.No.01/80/162/348/AM08/DES.I	
Meeting No. 12/10		RA.F.No.05/24/40/539/AM08	Lic.No.0510204085
Date: 23.06.2009		Ratification of norms.	date 25.05.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.

S.No.51

Case No. A/R. 50	M/s. Grandprix Fab (P) Ltd; Faridabad	HQ F.No.01/80/162/768AM08/DES.I	
Meeting No. 12/10		RA.F.No	Lic.No.0510205955
Date: 23.06.2009		Ratification of norms.	date 10.07.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Quantity of import item at S.No.3 namely, Carbon Steel Plates may be allowed as 2826 Kgs. inclusive of 2% wastage as claimed by the firm.

The Regional Authority may take necessary action accordingly.

S.No.52

Case No. A/R. 51	M/s. Imperial Inds. Ltd; , New Delhi	HQ F.No.01/80/50/361/AM07/DES.I	
Meeting No. 12/10		RA.F.No	Lic.No.0510185517
Date: 23.06.2009		Ratification of norms.	dt.29.0.2006

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.

S.No.53

Case No. A/R. 56	M/s. BPL FTA Energies P. Ltd, Chennai	HQ F.No.01/80/162/764/AM08/DES.I	
Meeting No. 12/10		RA.F.No 04/24/40/139/AM08.	Lic.No.0410090354
Date: 23.06.2009		Ratification of norms.	Dt.27.07.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The Committee noted that neither RA nor the firm has forwarded the complete details of the case such as copies of application and previous correspondence made by them with DGFT. The Committee, therefore, decided to remind the RA as well as the firm for expediting the said comments / information. The case may be re-listed on 18.08.2009.

S.No.54

Case No. A/R. 58	M/s. IDMC, Vthal	HQ F.No.01/80/50/20/AM07/DES.I	
Meeting No. 12/10		RA.F.No 34/24/40/299/AM06	Lic.No34 10058285
Date: 23.06.2009		Ratification of norms	Dt.06.04.2006

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The Committee noted that neither RA nor the firm has forwarded the complete details of the case such as copies of application and previous correspondence made by them with DGFT. The Committee, therefore, decided to remind the RA as well as the firm for expediting the said comments / information. The case may be re-listed on 18.08.2009.

the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in person along with copy of application and all other relevant papers. The case may be re-listed on 18.08.2009.

S.No.55

Case No. A/R-88	M/s. Devu Tools. P. Ltd. Mumbai	HQ F.No.01/80/50/00189/AM07/DES.I	Lic.No. & Date
Meeting No. 12/10		RA F.No.3/94/040/0097/AM07	0310381211
Date:		Ratification of Norms	Dt. 22.05.2006

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.

S.No.56

Case No. A/R-08	M/s. Alstom Project India Ltd.	F.No. 01/80/50/458/AM08/DES.I	Lic.No. & Date
Meeting No. 12/10		RA F.No.03/94/040/610/AM08	0310443939
Date: 23.06.2009		Amendment in norms	Dt. 21.09.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.08.2009.

S.No.57

Case No. A/R-09	M/s. Rochem Separation Systems (India) P. Ltd.	F.No. 01/81/50/560/AM06/DES.I	Lic.No. & Date
Meeting No. 12/10		RA F.No.03/95/040/769/AM06	0310349109
Date: 23.06.2009		Ratification of norms	27.09.2005

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The Committee noted that neither RA nor the firm has forwarded the complete details of the case such as copies of application and previous correspondence made by them with DGFT. The Committee, therefore, decided to remind the RA as well as the firm for expediting the said comments / information. The case may be re-listed on 18.08.2009.

S.No.58

Case No. A/R-10	M/s.Filter Manufacturing India P. Ltd.	F.No. 01/80/50/381/AM06/DES.I	Lic.No. & Date
Meeting No.12/10		R.A.F.No.02/24/040/0054/AM06	0210079402
Date: 23.06.2009		Ratification of norms	22.06.2005

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The Committee decided to advise the firm to appear before the NC to explain their case in person along with copies the application and all previous correspondence made with DGFT. The case may be relisted on 18.08.2009.

S.No.59

Case No. A/R-11	M/s.TIL Ltd.	F.No. 01/81/50/915/AM07/DES.I	Lic.No. & Date
Meeting No. 12/10		R.A.F.No.02/24/040/324/AM07	0210098170
Date: 23.06.2009		Amendments in norms	15.02.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.

S.No.60

Case No. A/R-12	M/s.Ingersoll Rand India	F.No. 01/80/162/687/AM09/DES.I	Lic.No. & Date
Meeting No. 12/10	Ltd;	R.A.F.No.03/24/040/00926/AM02	0310109409
Date: 23.06.2009		Ratification of norms	07.11.2001

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The committee noted that the letter received from the party was not answering the queries raised by the NC. The Committee, therefore, decided to [advise the firm for expediting the proper reply on each point](#) otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.

S.No.61

Case No. A/R-12	M/s. Saraswati Industrial	F.No. 01/81/50/202/AM06/DES.II/DES.I	Lic.No. & Date
Meeting No. 12/10	Syndicate Ltd.	R.A.F.No.05/24/040/0160/AM06	0510159271
Date: 23.06.2009		Ratification of norms	Dt.06.06.2005

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 18.08.2009.

S.No.17

Case No. C-01	M/s. Godrej & Boyce	F.No. 01/80/162/556/AM09/DES.I	Lic.No. & Date
Meeting No. 12/10	Mfg. Co.Ltd;	Modification of SION	
Date: 23.06.2009			

The case regarding modification of SION C-1874 was considered by the Norms Committee (NC-I) in its M.No.12/10 held on 23.06.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:-

1. Use of each item to be included as inputs.
2. Placement of each item to be included in the export product.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

A. Komu)
Chairman